

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**  
UNSTARRED QUESTION NO. 3360  
TO BE ANSWERED ON 16.03.2021

**ASSESSMENT OF ACQUIRED LAND**

**3360. SHRI HEMANT SRIRAM PATIL:**  
**SHRI OMPRAKASH BHUPALSINGH**  
**ALIAS PAVAN RAJENIMBALKAR:**  
**SHRI RAHUL RAMESH SHEWALE:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether the Government has made any assessment of the land acquired under the Central and State Government Acts which remains unutilized for a period of five years or more from the date of its acquisition,
- (b) If so, the details thereof, State/UT-wise and if not, the reasons therefor;
- (c) The details of such land returned to the owner or Land Bank during each of the last three years and the current year, State/UT – wise;
- (d) Whether the Government has acquired irrigated multi-cropped land across the country during the said period;
- (e) If so, the details thereof, State/UT-wise along with the projects for which it was acquired; and
- (f) The steps taken by the Government to ensure utilization of acquired land within the stipulated time under the said Acts?

**ANSWER**

**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI NARENDRA SINGH TOMAR)**

(a) to (f): Land acquisition is undertaken by the Central and State Governments under various Central and State Acts including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. Section 101 of RFCTLARR Act, 2013 provides for return of unutilized land (unutilized for a period of five years from the date of taking over possession) to the original owner or to the Land Bank of the appropriate Government.

Section 10 of the RFCTLARR Act, 2013 *inter alia* provides that irrigated multi-cropped land shall be acquired only under exceptional circumstances, as a demonstrable last resort, in aggregate for all projects

in a district or State, not exceeding limits notified by the appropriate Government. Further, an equivalent area of culturable wasteland shall be developed for agricultural purposes or an amount equivalent to the value of the land acquired shall be deposited with the appropriate Government for investment in agriculture for enhancing food-security. It stipulates that irrigated multi-cropped land is ordinarily not acquired for developmental projects. However, if it is compulsory to acquire as a last resort, an equivalent area of wasteland is developed and put under cultivation.

The provisions of the RFCTLARR Act, 2013 are implemented by 'appropriate Government' defined under section 3 (e) of the said Act.

The Department of Land Resources, Ministry of Rural Development does not centrally maintain information in respect of land acquired under various Acts for projects by the Central Ministries/ Departments and State Governments.

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